

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No. 01 of 2023

Chandrasekarapuram Panchayat,
By its President K. Palanivel,
S/o Komali Karuppan,
Chandrasekarapuram Village and Post,
Rasipuram Taluk, Namakkal District.

.....Applicant

-Vs-

Rasipuram Municipality,
By its Commissioner,
Rasipuram Taluk & Post,
Namakkal District - 637 408.

... Respondents

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3.	Annexure -II	Directions and Show Cause Notice have been issued to the Commissioner, Rasipuram Municipality Board proceeding No.:T6/F.0511/NML/RM/2019-1 dt:16.12.2025, T6/F.0511/NML/RM/2019-2 dt:16.12.2025	12-17
4.	Annexure -III	Reply Submitted by The Commissioner, Rasipuram Municipality dt 11.12.2025	18-24



**Advocate for Respondent: TNPCB
Thiru.S.Sai Sathya Jith, Advocate, Chennai.**

Compliance Report submitted by the Second Respondent - TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) in Original Application No. 01 of 2023, filed by Chandrasekarapuram Panchayat, By its President K. Palanivel, S/o Komali Karuppan, Chandrasekarapuram Village and Post, Namakkal District against Rasipuram Municipality, By its Commissioner , Namakkal District and Others before the Hon'ble National Green Tribunal, SZ .

The Hon'ble National Green Tribunal (SZ) has directed the respondents to file their respective replies/reports vide order dated 15.9.2025 and to comply the Hon'ble Tribunal Order, the District Environmental Engineer, Tamil Nadu Pollution Control Board, Namakkal submits the report on behalf of the 2nd respondent herein.

A. The applicant has filed the OA to restrain the draining of the underground sewage into Thattankuttai lake in Chandrasekarapuram Village by Rasipuram STP, Rasipuram Taluk, Nammakkal District by Rasipuam Municipality before the Hon'ble National Green Tribunal, to restore the water quality in Thattankuttain lake.

B. The reply affidavit was filed on behalf of the Second respondent on 16.5.2023 before the Hon'ble National Green Tribunal, SZ, Chennai and the same shall be treated as a part and parcel of this additional report.

C. On 15.9.2025, the Hon'ble NGT, SZ, Chennai has passed an order stating as follows:

“7. Though the TNPCB issued a first show-cause notice on 28.11.2023, it appears no follow-up action has been taken. In the meantime, a second show-cause notice shall be issued based on the water analysis report.

8. The TNPCB is directed to bring the matter to a logical conclusion after affording an opportunity of hearing to the Municipality and to file a compliance report, so that a quietus can be given to the matter”.

D. To comply the above direction passed by the Hon'ble Tribunal, the second respondent submits the additional report herein.

E. The water samples were collected from the Open wells nearby Thattankuttai Lake and the Thattankuttai Lake on 25.8.2025 were analyzed. (Copy of the ROA is enclosed as Annexure - 1). The comparison between the report of analysis (ROA) of samples collected on 25.8.2025 and the previous report submitted dated 21.04.2023 is tabulated below,

Sl. No	Well Type and location of sample collection	Date of Collection of water sample	pH at 25°C	Total Dissolved Solids at 180°C (mg/l)	BOD (at 27°C for 3 days) (mg/l)	COD (mg/l)	Ammonical Nitrogen NH ₃ -N (mg/l)	Fecal Coliform (MPN/100ml)	Total Coliform (MPN/100ml)
1.	Open Well owned by K. Palanivel (Chinnakinathu Thottam)	03.03.23	8.37	1496	<2	48	1.12	14	33
		22.07.25	7.65	1596	2	24	1.68	-	-
2.	Lake water thattankuttai Lake (Near outlet point of treated sewage of Rasipuram Municipality STP)	03.03.23	7.59	1048	3	120	2.24	14000	26000
		22.07.25	7.04	868	56	240	-	8664	34330
3.	Open well owned by Mr. Prakasam S/o. Kandasamy (Nallathannikadu Thottam)	03.03.23	7.9	984	<2	64	1.12	11	21
		25.08.25	7	860	<2	40	<4	201	481

Sl. No	Well Type and location of sample collection	Date of Collection of water sample	pH at 25°c	Total Dissolved Solids at 180°c (mg/l)	BOD (at 27°c for 3 days) (mg/l)	COD (mg/l)	Ammonical Nitrogen NH ₃ -N (mg/l)	Fecal Coliform (MPN/100ml)	Total Coliform (MPN/100ml)
4.	Bore well owned by Mr. Madesh, S/o. Ganesh (Nallathanni kadu Thottam)	03.03.23	7.83	1012	<2	56	1.12	6.8	20
		The well was presently non-functional							
5.	Open well owned by Mr. Madesh, S/o. Ganesh (Nallathanni kadu Thottam)	03.03.23	7.59	948	<2	64	1.12	9.2	20
		25.08.25	7.15	1204	3.2	48	<4	240	579
6.	Open well owned by Mr. Selvam (Nallathanni kadu Thottam)	03.03.23	7.35	996	<2	56	1.12	9.2	17
		25.08.25	6.92	1218	<2	32	<4	219	461

F. The above, it is ascertained that the BOD, COD & Total Coliform level of the water are increased. The increase in fecal coliform and total coliform in the open wells surrounding the Thattankuttai Lake ascertains that the quality of the lake water affects the surrounding wells.

G. The total household connection for the existing Rasipuram Sewage Treatment Plant is 7024; presently 6716 houses are connected with the underground drainage sewage system. The STP is designed for a capacity of 6.96 MLD and at present the average sewage inflow to STP is around 6.42 MLD. The Rasipuram Municipality is yet to connect all the targeted household to the UGDSS.

- H. The Rasipuram Municipality has total 27 wards developed areas of the Municipality are not covered with underground drainage sewage system. The sewage from these areas is let out through open drain and reached Thantankutai Lake directly without any treatment.
- I. The Rasipuram Municipality has not taken any steps to comply with the directions issued by the Board on 9.5.2023 and have not replied to the Show Cause Notice issued on 28.11.2023 vide TNPC Board Proceeding dated 28.11.2023, an Environmental Compensation of Rs.5,20,00,000/- (Five Crores and Twenty Lakhs) for a period of 52 months (June 2021 – September 2025) for two drains at 5 Lakhs per drain is calculated as per the Order passed in OA No.673 of 2018 by the Hon'ble National Green Tribunal, PB, New Delhi on 6.12.2019.
- J. The DEE has recommended to the Board vide letter dated on 15.9.2025 to issue directions to the Commissioner, Rasipuram Municipality for compliance under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended, and a show cause notice as to why an environmental compensation of Rs. 520 Lakhs may not be levied to the Commissioner, Rasipuram Municipality for noncompliance of carlier directions issued by the Board, letting out untreated sewage into Thattankuttai Lake and for not connecting all the drains from the municipality area to the STP.
- K. As per the recommendations of DEE, Namakkal, directions and Show Cause Notice have been issued to the Commissioner, Rasipuram Municipality vide Board Proceeding T6/F.0511/NML/RM/2019-1 Dated: 16.12.2025, and Board Proceeding No.: T6/F.0511/NML/RM/2019-2 Dated: 16.12.2025 respectively. **(Copies are enclosed as Annexure- II).**
- L. As per the orders of Hon'ble NGT, SZ, Chennai dated 15.09.2025, the Rasipuram municipality was called for personal hearing vide letter dated 04.11.2025 and 24.11.2025, however the municipal commissioner appeared for



personal hearing on 08.12.2025 and submitted a letter dated 02.12.2025 informing the current status of the STP. In the personal hearing the municipal commissioner was requested to submit the timeframe to plug the drains carrying untreated sewage to Thattankuttai lake and to the direction issued vide Proceedings dated 24.06.2021 and 28.11.2023. The commissioner, Rasipuram municipality has submitted a reply dated 11.12.2025. (**Copies are enclosed as Annexure-III**).

M. The commissioner, Rasipuram municipality has not submitted any reply to the direction and show cause notice issued vide Board Proceeding dated 16.12.2025 till date.

This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in due compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Namakkal, on this the 11th day of May, 2026.


District Environmental Engineer,
Tamil Nadu Pollution Control Board
Namakkal.



TEST REPORT

Report No.	0344	Date: 22.08.2025	Page 1 of 2
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Issued To	The District Environmental Engineer, TNPCB, Namakkal.
Reference	Lr. No. F.No.85/Sample/NML/2025-2026, Dated: 22.07.2025.

SAMPLE DETAILS

Product Category	Water / Pollution & Environment		
Lab Code	09482526SLM	09492526SLM	09502526SLM
Sample Name	Ground water sample		
Temperature @ Receipt	-		
Sample Conditions at Receipt	Sealed & Unfastened Condition		
Sample Quantity & Packing	Polythene Carbuoy 2.5 ltr x 3 Nos.		
Analysis Started on	22.07.2025		
Analysis Completed on	20.08.2025		
Information Provided by Customer			
Sample DEE Code	DEENML250139	DEENML250140	DEENML250141
Sample Collection Date & Time	22.07.2025 at 12:30 PM to 01:10 PM		
Sample Received Date & Time	22.07.2025 at 05:30 PM		
Point of Collection	Dumpsite inside Bore well (Lat: 11.45251 N; Long:78.18936 E)	North Direction – Mr. Karupan, Open well (Lat: 11.45281 N; Long:78.18918 E)	East Direction – Mr. Palanivel, Open well (Lat: 11.45216 N; Long:78.19058 E)

TEST RESULTS – CHEMICAL PARAMETERS

Sl. No.	PARAMETERS	UNIT	RESULT			TEST METHOD
			0948	0949	0950	
1	pH at 25°C	Number	7.40	7.08	7.65	APHA 24 th Ed 2023 (4500 H+)
2	TSS at 103°C – at 105°C	mg/l	24	36	12	APHA 24 th Ed 2023 (2540 D)
3	TDS at 180°C	mg/l	2408	4760	1596	APHA 24 th Ed 2023 (2540 C)
4	Chloride as Cl	mg/l	540	1619	455	APHA 24 th Ed 2023 (4500 ClB)
5	Sulphates as SO ₄	mg/l	330	402	90	APHA 24 th Ed 2023 (4500 SO ₄ -E)
6	BOD (at 27°C for 3 days)	mg/l	3.0	3.0	2.0	IS 3025 (Part-44)
7	COD	mg/l	64	160	24	APHA 24 th Ed 2023 (4500 P E)
8	Phenolic Compounds	mg/l	<0.01	<0.01	<0.01	APHA 24 th Ed 2023 (5530 C)

TEST RESULTS - CHEMICAL PARAMETERS

Sl. No.	PARAMETERS	UNIT	RESULT			TEST METHOD
			0948	0949	0950	
9	Ammonical Nitrogen	mg/l	5.60	3.36	1.68	APHA 24 th Ed 2023 (4500 -NH ₃ C)
10	Nitrate Nitrogen as NO ₃	mg/l	25.091	1.513	0.875	APHA 24 th Ed 2023 (4500 NO ₃ - B)
11	Total Hardness - CaCO ₃	mg/l	920	1740	760	APHA 24 th Ed 2023 (2340 C)
12	Total Chromium	mg/l	<0.05	<0.05	<0.05	APHA 24 th Ed 2023 (3500 Cr-B)
13	Cyanide as CN	mg/l	<0.001	<0.001	<0.001	APHA 24 th Ed 2023 (4500-CNE)
14	Iron Total as Fe	mg/l	<0.05	<0.05	<0.05	APHA 24 th Ed 2023 (3500 Fe B)
15	Copper as Cu	mg/l	0.09	<0.03	<0.03	APHA 24 th Ed 2023 (3111-B)
16	Lead as Pb	mg/l	0.14	<0.05	0.06	APHA 24 th Ed 2023 (3111- B)
17	Zinc as Zn	mg/l	<0.01	<0.01	<0.01	APHA 24 th Ed 2023 (3111-B)
18	Nickel as Ni	mg/l	0.02	0.05	0.07	APHA 24 th Ed 2023 (3111-B)
19	Cadmium as Cd	mg/l	0.95	<0.01	<0.01	APHA 24 th Ed 2023 (3111- B)

Remarks:

*** End of Test Report ***

Authorized Signatory



Chief Scientific Officer,
AEL, TNPCB, Salem.



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TAMILNADU POLLUTION CONTROL BOARD,
Advanced Environmental Laboratory,
1/276, Meyyanur Main Road, Salem – 636 004

TEST REPORT

Report No.	343	Date: 01.08.2025	Page 1 of 1
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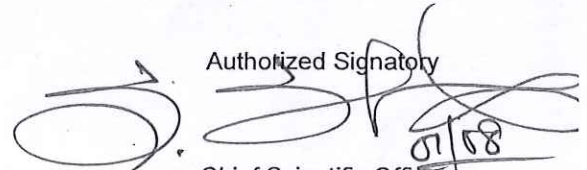
Issued To	The District Environmental Engineer, TNPCB, Namakkal.
Reference	Lr. No. F.No.85/Sample/NML/2025-2026, Dated: 22.07.2025.

SAMPLE DETAILS				
Product Category	Water / Pollution & Environment			
Lab Code	09422526SLM	09432526SLM	09442526SLM	09452526SLM
Sample Name	Lake			
Temperature @ Receipt	-			
Sample Conditions at Receipt	Sealed & Unfastened Condition			
Sample Quantity & Packing	Polythene Carbuoy 2.5 ltr x 4 Nos.			
Analysis Started on	23.07.2025			
Analysis Completed on	01.08.2025			
Information Provided by Customer				
Sample DEE Code	DEENML250133	DEENML250134	DEENML250135	DEENML250136
Sample Collection Date & Time	22.07.2025 at 11:30 AM to 12:15 PM			
Sample Received Date & Time	22.07.2025 at 05:30 PM			
Point of Collection	Open drain Raw Sewage	After added Bacterial treatment	After Confluence	Thattankuttai Lake

TEST RESULTS – CHEMICAL PARAMETERS							
Sl. No.	PARAMETERS	UNIT	RESULT				TEST METHOD
			0942	0943	0944	0945	
1	pH at 25°C	Number	6.73	6.82	6.78	7.04	APHA 24 th Ed 2023 (4500 H+)
2	TSS at 103°C – at 105°C	mg/l	152	88	80	444	APHA 24 th Ed 2023 (2540 -D)
3	TDS at 180°C	mg/l	1108	908	860	868	APHA 24 th Ed 2023 (2540 C)
4	BOD (at 27°C for 3 days)	mg/l	51	42	72	56	IS 3025 (Part-44)
5	COD	mg/l	224	192	184	240	APHA 24 th Ed 2023 (5220 -B)
6	Total Phosphate	mg/l	0.288	0.264	0.278	0.646	APHA 24 th Ed 2023 (4500 P-E)
7	Total Nitrogen	mg/l	34.784	33.654	21.889	19.087	APHA 24 th Ed 2023 4500 -No ₂ -B and 4500 -NO ₃ -B

Remarks:

*** End of Test Report ***

Authorized Signatory

01/08
Chief Scientific Officer,
AEL, TNPCB, Salem.



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TAMILNADU POLLUTION CONTROL BOARD,
Advanced Environmental Laboratory,
1/276, Meyyanur Main Road, Salem – 636 004

TEST REPORT

Report No.	343	Date: 01.08.2025	Page 1 of 1
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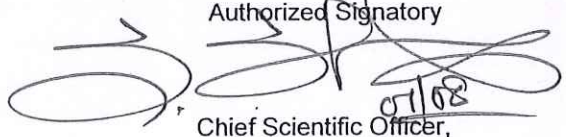
Issued To	The District Environmental Engineer, TNPCB, Namakkal.
Reference	Lr. No. F.No.85/Sample/NML/2025-2026, Dated: 22.07.2025.

SAMPLE DETAILS				
Product Category	Water / Pollution & Environment			
Lab Code	09422526SLM	09432526SLM	09442526SLM	09452526SLM
Sample Name	Lake			
Temperature @ Receipt	-			
Sample Conditions at Receipt	Sealed & Unfastened Condition			
Sample Quantity & Packing	Sterilized Bacteriological Bottles Vol. of 300 ml X 4 Nos.			
Analysis Started on	23.07.2025			
Analysis Completed on	01.08.2025			
Information Provided by Customer				
Sample DEE Code	DEENML250133	DEENML250134	DEENML250135	DEENML250136
Sample Collection Date & Time	22.07.2025 at 11:30 AM to 12:15 PM			
Sample Received Date & Time	22.07.2025 at 05:30 PM			
Point of Collection	Open drain Raw Sewage	After added Bacterial treatment	After Confluence	Thattankuttai Lake

TEST RESULTS – BACTERIOLOGICAL PARAMETERS							
Sl. No.	PARAMETERS	UNIT	RESULT				TEST METHOD
			0942	0943	0944	0945	
1	Fecal Coliform	MPN/100ml	24196	17329	19863	8664	APHA 24 th Ed 2023 (9221 E)
2	Total Coliform	MPN/100ml	60150	53350	45200	34330	APHA 24 th Ed 2023 (9221 B)

Remarks:

*** End of Test Report ***

Authorized Signatory

Chief Scientific Officer,
AEL, TNPCB, Salem.

ROA of : M/s



Tamilnadu Pollution Control Board
District Environmental Laboratory – Perundurai
E mail : delpnd@tnpcb.gov.in

Report No : W / 21881 / DEL / PND / 2025-26 / 09.09.2025

- 1 Sample sent by : The DEE , TNPCB , Namakkal
- 2 Sample collected by : DEE/TNPCB/Namakkal
- 3 Date & time of collection : 25.08.2025 @ 12.30-13.10 Hrs
- 4 Date & time of sample receipt : 26.08.2025 @ 10.10 Hrs
- 5 Details of samples received : Three number of Ground Water

Sl.No.	DEE code No.	Point of Collection	Nature of sample
1	DEENML 250172	Prakasham Open well	Ground Water
2	DEENML 250173	Madhesh Open well	Ground Water
3	DEENML 250174	Selvam Open well	Ground Water

REPORT OF ANALYSIS

Sl No	Parameter	Unit	code no:	DEENML 250172	DEENML 250173	DEENML 250174
				15362526PND	15372526PND	15382526PND
1	pH	number		7.00	7.15	6.92
2	TSS	mg / L		12	6	8
3	TDS	mg / L		860	1204	1218
4	COD	mg / L		40	48	32
5	BOD	mg / L		<2	3.2	<2
6	Ammoniacal Nitrogen	mg / L		<4	<4	<4

B. Somiah
9/9/25
Environmental Scientist

[Signature]
09/09
Chief Scientific Officer
District Environmental Laboratory
Tamil nadu Pollution Control Board
Perundurai



TAMILNADU POLLUTION CONTROL BOARD,
Advanced Environmental Laboratory, Salem – 636 302.

TEST REPORT

Report No.	411	Date: 08.09.2025	Page 1 of 1
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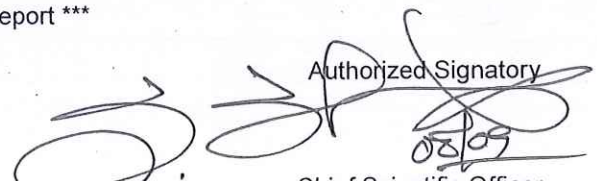
Issued To	The District Environmental Engineer, TNPCB, Namakkal.
Reference	Lr. No. F.No.85/Sample/NML/2025-2026, Dated: 25.08.2025.

SAMPLE DETAILS			
Product Category	Water / Pollution & Environment		
Lab Code	11362526SLM	11372526SLM	11382526SLM
Sample Name	Ground Water		
Temperature @ Receipt	-		
Sample Conditions at Receipt	Sealed & Unfastened Condition		
Sample Quantity & Packing	Sterilized Bacteriological Bottles Vol. of 300 ml X 3 Nos.		
Analysis Started on	26.08.2025		
Analysis Completed on	08.09.2025		
Information Provided by Customer			
Sample DEE Code	DEENML250172	DEENML250173	DEENML250174
Sample Collection Date & Time	25.08.2025 at 12:30 PM to 01:10 PM		
Sample Received Date & Time	26.08.2025 at 10:15 AM		
Point of Collection	Prakasham Open well	Madhesh Open well	Selvam Open well

TEST RESULTS – BACTERIOLOGICAL PARAMETERS						
Sl. No.	PARAMETERS	UNIT	RESULT			TEST METHOD
			1136	1137	1138	
1	Fecal Coliform	MPN/100ml	201	240	219	APHA 24 th Ed 2023 (9221 E)
2	Total Coliform	MPN/100ml	461	579	461	APHA 24 th Ed 2023 (9221 B)

Remarks:

*** End of Test Report ***


Authorized Signatory
08/09
Chief Scientific Officer,
AEL, TNPCB, Salem.

By Speed Post



Annexure - II



TAMIL NADU POLLUTION CONTROL BOARD

Proceeding No.: T6/F.0511/NML/RM/2019 – 1 Dated: 16.12.2025

Sub: TNPCB – STP – M/s. Rasipuram STP, SF No. 2/2, 2/6, 2/7, Rasipuram village, Rasipuram Taluk, Namakkal district – Directions under section 33 A of the Water (P&CP) Act, 1974, as amended – Issued – Reg.

Ref: DEE, Namakkal Lr. No. DEE / TNPCB E0511 / NML / RM / 2025 Dated: 15.09.2025

Whereas M/s. Rasipuram Municipality is operating a Sewage Treatment Plant of 6.96 MLD capacity located at S.F. Nos. 2/2, 2/6 and 2/7 of Rasipuram Village, Rasipuram Taluk, Namakkal District for treatment and disposal of municipal sewage, which has obtained its latest renewal of consent vide Board Proc dated 30.11.2022, valid up to 31.03.2023.

Whereas, earlier certain directions were issued to all common STPs in the State, including the M/s. Rasipuram STP vide proceedings dated 24.06.2021 and 15.12.2025, for establishing UGSS, and installation of OCEMS among others. Further, during the issue of RCO, directions have been issued to M/s Rasipuram STP vide Proceedings dated 28.12.2021 under Section 33 A of Water (P&CP) Act 1974 to plug the drainage of sewage outfalls into the Thattankuttai lake, and to complete the UGSS connections.

Whereas, an O.A. No. 01 of 2023 was filed before the Hon'ble National Green Tribunal (Southern Zone) seeking restraint on discharge of sewage into Thattankuttai Lake and restoration of its water quality. In compliance with the Hon'ble NGT (SZ) orders dated 10.01.2023 and 06.02.2023, the Rasipuram STP and Thattankuttai Lake were inspected by TNPCB officials on 08.03.2023, and based on the inspection findings and analysis of water samples, directions were issued to M/s. Rasipuram STP vide Board Proceedings dated 09.05.2023 under Section 33A of the Water (P&CP) Act, 1974.

Further, the Hon'ble NGT (SZ), in its order dated 22.08.2023 in the said O.A., directed the authorities to submit follow-up action taken, including levy of environmental compensation. Accordingly, based on the Hon'ble NGT (PB) order dated 06.12.2019 in O.A. No. 673 of 2018, a show cause notice under Section 5 of the Environment (Protection) Act, 1986 was issued to the Commissioner, Rasipuram Municipality vide proceedings dated 28.11.2023 proposing levy of environmental compensation of Rs. 290 Lakhs for non-compliance of Board directions.

Subsequently, the Hon'ble NGT (SZ), in its order dated 25.07.2025, directed the matter to be listed for compliance and permitted TNPCB to submit updated water analysis reports. Accordingly, water samples from Thattankuttai Lake and nearby open wells were collected and analyzed, and comparison with earlier analysis dated 21.04.2023 reveals increase in BOD, COD and Total Coliform levels in the lake water, along with elevated fecal and total coliform levels in surrounding open wells, indicating adverse impact on groundwater quality.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpcb-chn@gov.in Web : tnpcb.gov.in

Whereas, it has also been reported that out of 7024 targeted households, only 6716 houses have been connected to the UGDSS, and the Municipality has not achieved full coverage. Though the STP is designed for 6.96 MLD, sewage from newly developed and unserved areas of the 27 municipal wards is being discharged through open drains into Thattankuttai Lake without treatment, resulting in continued pollution of the water body.

Under the above circumstances, the DEE, Namakkal has recommended the issuance of necessary directions to the Commissioner, Rasipuram Municipality, under Section 33 A of Water (P&CP) Act as amended in 1988.

In view of the above, the Board has decided to issue necessary directions to the unit under Section 33 A of Water (P&CP) Act as amended in 1988.

Therefore, in exercise of powers vested under section 33 A of Water (P&CP) Act as amended in 1988, TNPC Board hereby issues the following directions to the Commissioner, Rasipuram Municipality, to comply within a period of one month.

1. The Municipality shall stop the discharge of untreated sewage through open drains into Thattankuttai Lake directly.
2. The Municipality shall take appropriate action to complete the connection of UGDSS to the remaining households and shall propose new UGDSS to the unserved area.
3. The Municipality shall propose new Sewage Treatment Plant for the areas uncovered in the existing STP.
4. The Municipality shall comply with all the directions issued earlier by the Board.

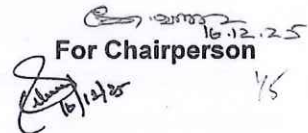
Failure to comply with the above said directions within the given time period will result in further action in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988.

The action taken report on the above said directions shall be furnished to this office within one month from the date of receipt of this proceeding.

The receipt of this proceeding may be acknowledged

To

The Commissioner,
Rasipuram Municipality,
M/s. Rasipuram STP,
72, Bharathidasan Salai,
Rasipuram – 637408.


For Chairperson
16.12.25
YS



TAMIL NADU POLLUTION CONTROL BOARD



Copy Submitted To

1. The Additional Chief Secretary to Government,
Environment, Climate Change & Forests Department,
Secretariat, Chennai - 600 009.
2. The Principal Secretary to Government,
Municipal Administration and Water Supply Department,
Secretariat,
Chennai – 600009.
3. The Director of Municipal Administration,
No.75, Urban Administrative Building,
Santhome High Road,
Chennai – 600 028

Copy To:

1. The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Salem.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Namakkal.



THE UNIVERSITY OF CHICAGO

PHYSICS DEPARTMENT

5300 S. DICKINSON DRIVE

CHICAGO, ILL. 60637

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TAMIL NADU POLLUTION CONTROL BOARD

Proceeding No.: T6/F.0511/NML/RM/2019-2 Dated: 16.12.2025

Sub: TNPCB – STP – M/s. Rasipuram STP, SF No. 2/2, 2/6, 2/7, Rasipuram village, Rasipuram Taluk, Namakkal district – Noncompliance of directions issued by the Board – Show cause notice under section 5 of Environment (P) Act, 1986 – Issued – Reg.

Ref: DEE, Namakkal Lr. No. DEE/TNPCB E0511/NML/RM/2025 Dated: 15.09.2025

Whereas M/s. Rasipuram Municipality is operating a Sewage Treatment Plant of 6.96 MLD capacity located at S.F. Nos. 2/2, 2/6 and 2/7 of Rasipuram Village, Rasipuram Taluk, Namakkal District for treatment and disposal of municipal sewage, which has obtained its latest renewal of consent vide Board Proc dated 30.11.2022, valid up to 31.03.2023.

Whereas, earlier certain directions were issued to all common STPs in the State, including the M/s. Rasipuram STP vide proceedings dated 24.06.2021 and 15.12.2025, for establishing UGSS, and installation of OCEMS among others. Further, during the issue of RCO, directions have been issued to M/s Rasipuram STP vide Proceedings dated 28.12.2021 under Section 33 A of Water (P&CP) Act 1974 to plug the drainage of sewage outfalls into the Thattankuttai lake, and to complete the UGSS connections.

Whereas, an O.A. No. 01 of 2023 was filed before the Hon'ble National Green Tribunal (Southern Zone) seeking restraint on discharge of sewage into Thattankuttai Lake and restoration of its water quality. In compliance with the Hon'ble NGT (SZ) orders dated 10.01.2023 and 06.02.2023, the Rasipuram STP and Thattankuttai Lake were inspected by TNPCB officials on 08.03.2023, and based on the inspection findings and analysis of water samples, directions were issued to M/s. Rasipuram STP vide Board Proceedings dated 09.05.2023 under Section 33A of the Water (P&CP) Act, 1974.

Further, the Hon'ble NGT (SZ), in its order dated 22.08.2023 in the said O.A., directed the authorities to submit follow-up action taken, including levy of environmental compensation. Accordingly, based on the Hon'ble NGT (PB) order dated 06.12.2019 in O.A. No. 673 of 2018, a show cause notice under Section 5 of the Environment (Protection) Act, 1986 was issued to the Commissioner, Rasipuram Municipality vide proceedings dated 28.11.2023 proposing levy of environmental compensation of Rs. 290 Lakhs for non-compliance of Board directions.

Subsequently, the Hon'ble NGT (SZ), in its order dated 25.07.2025, directed the matter to be listed for compliance and permitted TNPCB to submit updated water analysis reports. Accordingly, water samples from Thattankuttai Lake and nearby open wells were collected and analyzed, and comparison with earlier analysis dated 21.04.2023 reveals

increase in BOD, COD and Total Coliform levels in the lake water, along with elevated fecal and total coliform levels in surrounding open wells, indicating adverse impact on groundwater quality.

Whereas, it has also been reported that out of 7024 targeted households, only 6716 houses have been connected to the UGDSS, and the Municipality has not achieved full coverage. Though the STP is designed for 6.96 MLD, sewage from newly developed and unserved areas of the 27 municipal wards is being discharged through open drains into Thattankuttai Lake without treatment, resulting in continued pollution of the water body.

Under the above conditions, the DEE, Namakkal has recommended the issuance of Show Cause Notice under section 5 of the Environment (Protection) Act, 1986, as amended for noncompliance of the directions issued by the Board, letting out untreated sewage into Thattankuttai Lake and for not connecting all the drains from the municipality area to the STP, and assessed the interim environmental compensation as follows:

Period for which environmental compensation is to be levied	June 2021 to September 2025 – 52 months
Environmental compensation per drain	Rs. 5 Lakh/month (As per order dated 06.12.2019 in OA No. 673 of 2018 by the Hon'ble NGT (PB))
No. of drains	2
Total interim environmental compensation	Rs. 520 Lakhs

In light of the above said facts, the Board has decided to issue show cause notice under section 5 of the Environment (Protection) Act, 1986 to the Commissioner, Rasipuram Municipality.

Therefore, in exercise of the powers vested under the section 5 of the Environment (Protection) Act, 1986, as amended, the Board hereby issues the show cause notice as to why the Board shall not levy an interim environmental compensation of Rs.520 Lakhs for noncompliance of the directions issued by the Board, letting out untreated sewage into Thattankuttai Lake and for not connecting all the drains from the municipality area to the STP to the Commissioner, Rasipuram Municipality.

The receipt of the proceedings shall be acknowledged and a reply shall be furnished within one month days from the date of this notice.



TAMIL NADU POLLUTION CONTROL BOARD



It is informed that, non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer to the above said contraventions and action will be taken on merits in accordance with law.

To

The Commissioner,
Rasipuram Municipality,
M/s. Rasipuram STP,
72, Bharathidasan Salai,
Rasipuram – 637408.

For Chairperson

[Handwritten signature]
20/11/2016

5/5

Copy Submitted To

1. The Additional Chief Secretary to Government,
Environment, Climate Change & Forests Department,
Secretariat, Chennai - 600 009.
2. The Principal Secretary to Government,
Municipal Administration and Water Supply Department,
Secretariat,
Chennai – 600009.
3. The Director of Municipal Administration,
No.75, Urban Administrative Building,
Santhome High Road,
Chennai – 600 028

Copy To:

1. The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Salem.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Namakkal.



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அனுப்புதல்

திருமதி யா.நிவேதிதா பி.எஸ்சி.,

ஆணையாளர்,

இராசிபுரம் நகராட்சி,

இராசிபுரம்-637408.

பெறுதல்.

மாவட்ட சுற்றுதழல் பொறியாளர்.

தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம்.

மாவட்ட ஆட்சியர் அலுவலக வளர்ச்சி.

நாமக்கல்.



ந.க.எண்.448/2023/இ2,

நாள் : 02.12.2025

அய்யா,

பொருள் : வழக்கு - நாமக்கல் மாவட்டம் - இராசிபுரம் வட்டம் சந்திரசேகரபுரம் பஞ்சாயத்திற்கு உட்பட்ட தட்டான் குட்டை ஏரியில் கலந்து பாதிப்பு ஏற்படுவதாக சென்னை தேசிய பசுமை தீர்ப்பாயத்தில் (தெற்கு மண்டலம்) - அசல் மனு எண். 1 of 2023(SZ)ல் வழக்கு தொடர்பாக 03.12.2025 அன்று தனிப்பட்ட விசாரணைக்கு வரக்கோரியது - அறிக்கை சமர்ப்பித்தல் - தொடர்பாக.

பார்வை:

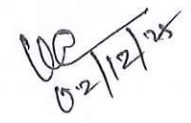
1. தேசிய பசுமை தீர்ப்பாய அசல் மனு எண். 1 of 2023(SZ) இடைக்கால அறிவிப்பு நாள். 26.09.2024
2. தேசிய பசுமை தீர்ப்பாய அசல் மனு எண். 1 of 2023(SZ) இடைக்கால அறிவிப்பு நாள். 21.04.2025
3. தங்களின் அலுவலக கடித எண். NML 1382/ DEE/ TNPCB/ NML 2025, நாள். 24.11.2025

நாமக்கல் மாவட்டம், இராசிபுரம் வட்டம், சந்திரசேகரபுரம் பஞ்சாயத்திற்கு உட்பட்ட தட்டான் குட்டை ஏரியில் இராசிபுரம் நகராட்சியிலிருந்து வெளியேற்றப்படும் சுத்திகரிக்கப்பட்ட கழிவுநீர் மற்றும் திறந்தவெளி கால்வாயிலிருந்து வெளியேறும் கழிவுநீர் கலந்து பாதிப்பு ஏற்படுத்துவதாக சந்திரசேகரபுரம் ஊராட்சி ஒன்றிய தலைவர் அவர்களால் தேசிய பசுமை தீர்ப்பாணையத்தில் வழக்கு தொடரப்பட்டுள்ளது. இதற்கு பார்வை 1ல் காணும் தேசிய பசுமை தீர்ப்பாணைய இடைக்கால தீர்ப்பில் நாமக்கல் மாவட்ட ஆட்சி தலைவர் அவர்களால் தமிழ்நாடு குடிநீர் வடிகால் வாரியம் மற்றும் இராசிபுரம் நகராட்சி ஆகிய இரு துறைகளுடன் ஒருங்கிணைப்பு கூட்டம் நடத்தி இராசிபுரம் நகராட்சி கழிவுநீர் ஏரியில் விடுவது தொடர்பாக உரிய பதில் அளிக்குமாறு தெரிவிக்கப்பட்டுள்ளது.

இவ்வழக்கு மீண்டும் 20.04.2025 அன்று விசாரணைக்கு வந்தபோது மேற்கண்டவாறு தீர்ப்பு அளித்து இவ்வழக்கு மீண்டும் 25.07.2025 தேதிக்கு ஒத்தி வைக்கப்பட்டுள்ளது. தற்போது தட்டான் குட்டை ஏரிக்கு செல்லும் திறந்த வெளி வாய்க்கால் மூலம் வரப்பெறும் கழிவுநீர் நேரடியாக கலப்பதை தவிர்க்க MIW WATER SOLUTIONS PVT LTD, காரைக்குடி என்ற நிறுவனத்தின் மூலம் Bacterial Treatment Method என்ற முறையில் கழிவுநீர் கடந்த 08.04.25 முதல் சுத்திகரிக்கப்பட்டு ஏரியில் விடப்படுகிறது மேலும் பாதாள சாக்கடை கழிவுநீர் சுத்திகரிக்கப்பட்டு வெளியேற்றப்படுகிறது. இவையனைத்தும் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய தர அளவீடுகளுக்கு (Parameters) உட்பட்டுள்ளது. தற்போது இந்நகராட்சியில் தமிழ்நாடு குடிநீர் வடிகால் வாரியத்தின் மூலம் வழங்கப்பட்ட 7024 பாதாள சாக்கடை இணைப்புகளில் தற்போது 6744 வீட்டு இணைப்புகள் வழங்கப்பட்டுள்ளது. மீதமுள்ள 280 வீட்டு இணைப்புகள் வழங்கும் பணிகள் நடைபெற்று வருகிறது. இப்பணிகள் 31.01.2026க்குள் முடிக்கப்படும். மேலும் நாமக்கல் மாவட்ட ஆட்சியர் அவர்களின் அறிவுரைப்படி நாமக்கல் வருவாய் கோட்டாச்சியர், தமிழ்நாடு குடிநீர் வடிகால் வாரியம் செயற்பொறியாளர், ஆணையாளர் இராசிபுரம் நகராட்சி, செயற்பொறியாளர் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம் ஆகியோரால் 22.07.2025 அன்று கூட்டு ஆய்வு செய்யப்பட்டு மாவட்ட ஆட்சியருக்கு அறிக்கை சமர்ப்பிக்கப்பட்டது. தற்போது ஏரியில் கலக்கும் நீர் பரிசோதனை செய்யப்பட்டு தர அளவீடுகளுக்கு உட்பட்டுள்ளது மேலும் OCEMS கருவி கடந்த 6 மாதங்களாக பழுதடைந்துள்ளது. தற்போது பழுது நீக்கம் செய்யவும், ஆண்டு பராமரிப்பு பணிகள் மேற்கொள்ளவும் ரூ.17.20 இலட்சத்திற்கு நகர் மன்ற ஒப்புதலுக்கு பொருள் வைக்கப்பட்டுள்ளது. வரும் 05.12.2025 அன்று நடைபெறும் நகர் மன்ற கூட்டத்தில் அனுமதி பெற்று விரைவில் OCEMS பயன்பாட்டிற்கு கொண்டு வரப்படும் என்ற விவரம் தெரிவிக்கப்படுகிறது.


ஆணையாளர்,

இராசிபுரம் நகராட்சி


02/12/25

Municipal Administration and Water Supply Department

From

Tmt Y. Nivedita B.Sc.,
Commissioner,
Rasipuram Municipality,
Rasipuram.

To

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Collectorate Campus,
Near RTO Office,
Namakkal.

Roc.No: 448 /2023/E2

Date:11.12.2025

Sir,

Sub : UGSS- Rasipuram Municipality –TNPCB Remarks – regarding STP- Detailed Report Submitted.

Ref : 1. The DEE, TNPCB, NKL,Proc.no.T6/ TNPCB/ F. 5656/STP/2021-2 Dated:24.06.2021
2. The DEE, TNPCB, NKL,Proc.no.T6/ TNPCB/ F. 0511/NGT/Sewage Disposal/w/2023/dated – 28.11.2023

I send here with the reply for the remarks pointed out in the above letters from the District Environmental Engineer, TNPCB, Namakkal. Sewage Treatment plant under UGSS to Rasipuram Municipality.

S.No	Remarks	Reply
Reply for 28.11.2023 letter		
a	The Rasipuram STP shall ensure that treated sewerage disposal is as per the consent to operate ie, " Discharged at the out let point of Thattankuttai Lake"	At present treated sewage is being disposed near the outlet point of the Thattankuttai Lake. The treated effluent discharge pipe has been laid as per provision made in the Sanctioned Estimate. If the outlet pipe is extended up to the discharge point of Thattankuttai Lake, the overflow water from Thattankuttai Lake will reach Anaipalayam Lake which is the next storage. During the meeting conducted by the District Collector along with the Pollution Control Board officials and Municipality officials on 17.03.2023, the District Collector has instructed to hold the proposal for extending the Pipeline up to the Thattankuttai Lake outlet pointoraly. Further it is informed that

		<p>the treated sewage water only is being let out in the Thattankuttai Lake, which is within permission standards and hence the Lake water is not getting polluted due to the treated sewage water. As mentioned in the reply affidavit filed by pollution board no sewage water is being let-out in the Thattankuttai Lake.</p> <p>1. It has been informed to TamilNadu pollution control Board vide Executive Engineer, TWAD Board, Letter No:24323/F.UGSS/Rasipuram Municipality/ Sew Dn/Rpm/2023/ Dt: 24.03.2023.</p> <p>At present the Treated Sewage Water from STP is being let out in the Thattankuttai Lake near Eri outlet point. During discussion with the District Collector along with the Commissioner, Rasipuram municipality and Pollution control Board, The District Collector has instructed to the Commissioner to analyze the possibility of the requirements for Industrial activities and irrigation purpose in and around the Thattankuttai Lake. Necessary reply sent to pollution control Board vide letter Executive Engineer , TWAD Board, Letter No:6723/F.UGSS/Rasipuram Municipality/ Sew Dn/Rpm/2023/ Dt: 06.07.2023.</p>
b	The Rasipuram STP shall expedite the sewerage works and ensure that all the houses/ commercial establishments contributing sewage to the two drains carrying the sewage to the Thattankuttai lake shall be connected to underground sewerage system and to ensure the sewage treatment plant is operated to its fullest capacity	The two drains carrying the sewage to the Thattankuttai Lake shall not be connected directly to the STP. Since the waste water let in to the open drains. The STP is designed to the capacity of 6.96 MLD for the intermediate stage. At Present STP receiving average raw sewage of 4.50 MLD and the HSC Details are enclosed separately. (Annexure - I) <p>The STP designed only for domestic sewage waste. In rainy season the quantity of storm water</p>

		<p>flow will be abnormal in open drain that will affect the STP components and Possibility of overflow is higher.</p> <p>In some times medical & poultry waste are dumped in open drains and it causes Biological contamination. At present this STP is designed and constructed biological treatment only & This plant will never treat other than domestic sewage. Chemical, medical waste, poultry waste will destroy the Microbial culture in the STP. Hence These rectifications are not included in the STP design. So the open drains are not possible to connect in the Existing Sewage System.</p>
c	<p>The Rasipuram STP shall comply all the conditions imposed in the latest renewal consent order and directions issued vide 24.06.2021</p>	<p>The UGSS work completed as per agreement. The plant trial run started from 01.08.2020 to 31.01.2021. The Operation and Maintenance commenced on 01.02.2021. The STP plant is being maintained in good condition. Testing of pH, BOD, COD, TSS and fecal coliform were tested on daily basis. In the STP there is no bypass arrangement. The OCEMS unit installed by Rasipuram Municipality at STP site is functioning from 2023 to december to 2024 october. Now tender called for O&M after finalising the tender the work will be commenced and maintained predictably. We are analyzing the Industrial requirement and NHAJ requirement to reuse of the Treated Sewage Water along with Rasipuram Municipality.</p>
d	<p>The Rasipuram Municipality shall plug the all drains carrying the untreated sewage to the Thattankuttai lake.</p>	<p>Rasipuram Municipality proposed a waste water treatment plant to treat the untreated sewage mixed with drainge water which leads to Thattankuttai Lake. The fund requirement proposed was submitted to the government.</p>

Reply for 24.06.2021 letter

a	The Municipality shall ensure that the existing STPs with existing treatment capacity if 6.96 MLD shall be utilized to the fullest capacity and ensure that there is no under utilization of existing capacity.	At Present 4.50 MLD sewerage treatment is in place further an action is initiated to get more number sewer connectivity to further maybe upto treatment capacity.
b	The Municipality shall complete the underground sewerage system for the un-sewered area and to ensure that untreated sewage presently let into nearby land and water bodies shall be stopped and to ensure 100% treatment of sewage.	Uncovered and left by areas under ground in sewerage system of this municipality, a proposal has been prepared by the consultant TNUFSL. The sewer system covered with entire municipal limit.
c	The Municipality shall take necessary action to operate and maintain the STPs to ensure that the sewage from the assigned area is treated in the STPs and no bypass of sewage shall take place.	Presently TWAD Board will be doing necessary operation and maintain works to STP and collection system. They ensure that the sewage from the assigned area is treated in the STP and no bypass of sewage shall take place.
d	The Municipality shall expedite the process of sewer connection, construction, completion and commissioning of under construction STPs so as to bring them into operation.	Out of 7024 HSC so for 6744 HSC connections are connected with sewage system. Balance HSC's completed before the end of January-2026.
e	The Municipality shall furnish time bound plan of action and show the progress made in the construction of proposed STPs so as to bring them into operation.	The Rasipuram Municipality UGSS system was completed on March 2021 and functioning Probably from 2021 to till date.

f	As per CPCB guidelines for utilization of treated effluent in irrigation the treated effluent should meet the norms prescribed for irrigation under Environment (protection) Rules, 1986/Consent. The effluent should also conform to Total Dissolved Solid (TDS) 2100mg/l and Sodium Adsorption Ratio (SAR) – preferably less than 18 but not more than 26, depending on soil/ crop type, besides meeting any other parameters suggested by agricultural scientist or agricultural university/ institute in the Irrigation Management Plan (IMP)	The Treated Sewage water from STP which B let-into the Thattankuttai Lake will meet is described norms as maintained in environmental rule and confirmed the prescribed norms by the initiating for treated effluent.
g	The Municipality shall comply with the directions issued by TNPCB Dt 27.08.2020 regarding installation of Online Continuous Effluent Monitoring System (OCEMS) based on the CPCB directions dated 07.08.2020	The Municipality installed Online Continuous Effluent Monitoring System (OCEMS) in December 2022 and comply with direction issued by TNPCB and CPCB.


Commissioner,
Rasipuram Municipality


11/12/22

**BEFORE THE HON'BLE NATIONALGREEN
TRIBUNAL, SZ AT CHENNAI
OA No.1 of 2023**

Chandrasekarapuram Panchayat,
By its President K. Palamivel,
S/o Komali Karuppan,
Chandrasekarapuram Village and Post,
Rasipuram Taluk,
Namakkal District.

With

Rasipuram Municipality,
By its Commissioner,
Rasipuram Taluk & Post,
Namakkal District – 637 408
and 3 Others.

...Respondents

**Compliance Report filed on behalf of the
Second Respondent – Tamil Nadu Pollution
Control Board.**

Date of filing : 12.05.2026

Date of hearing : 01.06.2026

Thiru.S.Sai Sathya Jith,
Advocate for 2nd Respondent: TNPCB

